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Transfer of Officers in the Enforcement Directorate

- •171. SHRI SHIVDAYAL SINGH CHAURASIA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that some Gazetted Officers in Class I and Class II belonging to the Enforcement Directorate continue to remain posted at the same station for over 8 years in spite of Government's clear-cut instructions against such long postings of such offic?rs at ons station;
- (b) if so, what are the reaso'ns therefor; and
- (c) what action Government propose to take to ensure strict compliance of their instructions in this regard'

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) There are no standing orders fixing any station tenure for officers of the Enforcement Direcm.-ate. Of late, the auestion of having su:h a limit has been under the consideration ox Government.

On dtte, out of a strength of 52 Class I officers and 34 Class II officers, 4 CiBSs I and 8 Cla~s II officers have been at one station for more than 8 years in the Directorate of Enforcement.

- (b) The officers have not been transferred frequently from their stations of postings for the following reasons:
 - (i> The Directorate of Enforce, ment is a snaa¹] organisation larsely manned at senior levels (Group 'A' officers—Class :> by deputationists who ieve't to (heir parent departments at the end of their tenure and the continuity of administration can be maintained only through limited rotational transfer of departmental officer3;
 - (ii) Personal and domestic difficulties and nrob'ems of the officers most of WIOTI had been recruited at a lower level;

(iii) The need for economy In Go /ernmint expenditure.

to Questions

(c) Transfers of officers of the Directorate oi Enforcement wno have stayeJ at tha .^me station ter long periods are b-'ing effected in a phased manner so as to cause minimum dislocation to government wo.k.

Merger of D. A. with pay of the Central Government employees

◆172. DR. V. P. DUTT:
SHRI HARSH DEO
MALAVIYA: SHRI NRIPATI
RANJAN CHOUDHURY:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under Government's consideration to merge a part of the D. A., being given to the Central Government emp oyees, with their basic pay;
 - (b) if so, what are the details thereof; and
- (c) by when a final decision is likely to be taken in the matter?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (=) The question of merger of the deamess allow, anca sanctioned to the Central Government employees to cover the index average of 272 points was raised by the Staff side of the National Council (JCM) in its ordinary meeting held on 26thj27th August, 1977. As decided in that meeting, the item has been remitted to a Committee of the National Council for consideration. The report of the Committee is awaited.

Economic prices of mica for export

•173. SHRT JAG JIT SINGH ANAND: SHRI INDRADEEP SINHA:

Will the Min'ster of POMMFRCE AND CIVIL SUPPLIES AND COOPERATION be pleased t_0 state:

(a> whether Government are aware that strategic and high value varieties